

1729 Papers laid on the Table 20 FEBRUARY 1958 *Petition re Forward Contracts (Regulation) Act and Securities Contracts (Regulation) Act*

[Shri Nanda]

The accident in this mine has led to flooding in the Central Bhora mine in the immediate neighbourhood. It is feared that about 20 persons have been drowned as a result of the flooding. The Chief Inspector of Mines and his staff are on the spot. They have sealed the pits in the Chumakuri mine and installed pumps for dewatering the Bhora mine and are taking further steps as are required.

We are instructing the Chief Inspector of Mines to arrange for immediate relief and financial help for the distressed families of the miners who have lost their lives in the accident.

Government is also taking immediate steps to set up a Court of Inquiry presided over by a High Court Judge, to investigate the causes and circumstances attending the accident.

I am straightaway proceeding to the scene of the accident. Immediately on my return I shall lay before the House a full report regarding the accident and other aspects of the matter.

Shrimati Renu Chakravarty (Basirhat) May I enquire one thing? Will the terms of reference for this inquiry also include the question of going into the entire question of the Coal Mines Safety Board?

Shri Nanda: We shall frame appropriate terms of reference and we shall take that suggestion into consideration.

PAPERS LAID ON THE TABLE
ANNUAL REPORTS OF SHIPPING
CORPORATIONS

The Minister of Transport and Communications (**Shri Lal Bahadur Shastri**): I beg to lay on the Table, under sub-Section (1) of Section 639 of the Companies Act, 1956, a copy of each of the following reports:

- (1) Annual Report of the Eastern Shipping Corporation Limited along with the Audited Accounts for the year 1956-57. [Placed in Library. See No LT-538/58]
- (2) Annual Report of the Western Shipping Corporation (Private) Limited along with the Audited Accounts for the year 1956-57. [Placed in Library. See No LT-539/58]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FOURTEENTH REPORT

Sardar Hukam Singh (Bhatinda) I beg to present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.

PETITION RE FORWARD CONTRACTS (REGULATION) ACT AND SECURITIES CONTRACTS (REGULATION) ACT

Secretary: Sir, under Rule 167 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of the Forward Contracts (Regulation) Act, 1952, and the Securities Contracts (Regulation) Act, 1956.

STATEMENT

Petition No	Subject	No of Signatories	District or Town	State
14	In respect of (i) The Forward Contracts (Regulation) Act, 1952, and (ii) The Securities Contracts (Regulation) Act, 1956	1	Delhi	Delhi